

ITEM NO.12

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.17052/2015

(Arising out of impugned final judgment and order dated 18/06/2015 in CWP No. 1776/2015 passed by the High Court of Himachal Pradesh at Shimla)

KIRTI RANA & ANR.

Petitioner(s)

VERSUS

VIVEK KUMAR GARG & ORS.

Respondent(s)

(Interim relief and office report)

Date : 26/06/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
(VACATION JUDGE)

For Petitioner(s) Ms. Bina Madhavan, Adv.
Ms. Akanksha Mehra, Adv.
Ms. Srividya K. Kaimal, Adv.
for M/s. Lawyer S Knit & Co.

For Respondent(s) Ms. Radhika Gautam, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by learned counsel appearing for the petitioners, list the matter on 1st July, 2015, before the appropriate Bench.

(Chetan Kumar)
Court Master

(Renu Diwan)
Court Master